## WRITTEN ANSWERS TO QUES-, TIONS

CONTRIBUTIONS TO U.N. FUND

f Shri JAGAT NARAIN: «.,, j SHRI NIREN GHOSH:

> ") SHRI M. BASAVAPUNNA: [\_ IAH:

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the answer to Starred Question No. 296 in the Rajya Sabha on the 1st December, 1964 and state:

- (a) whether the Government of the United States has lodged a protest with the Government of India against the statement made by Shri B. N. Chakravarty, India's Permanent Representative to the United Nations, at a meeting of 21-number working group on October 6, 1964, in regard to sharing of the cost of U.N. Peace making operations;
- (b) if so, what reply the Govern- j ment of India has senl to the Gov- 1 ernment of the United States?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS! (SHRIMATI Lakshmi N MENON): (a) and (b)  $Th_e$ Government of the United States has not lodged a pro test with the Government of India against the statement made on Octo ber 6, 1964, by Shri B. N. Chakra Permanent Representative India to the United Nations, in the Working Group of 21. But the U.S. Secretary of State had addressed a letter to our Minister for External Affairs in which he drew attention to statement made bv Ambassador Chakravartv and asked whether signified a change in India's attitude of UN to the question of financing peace-keeping operations and the the Charter. applicability of Article 19 of

The Minister for External Affairs said in reply that there had been no change in India's attitude. He said that while we subscribed to the general principle of collective responsibility of member States of the UN for the financing of UN peacekeeping operations, we felt that the serious differences that had arisen over the question of payment of arrears should be settled by mutual agreement. It would not be helpful to enforce decisions or apply penalties against member States who had fundamental objections to compulsory payment for UN peace-keeping operations.

भारत में पाकिस्तानी उच्चायक्त के कार्यालय द्वारा भारत विरोधी प्रचार

\*४४०. श्री गिरिराज किझोर कपुर: क्या वैदेशिक कार्य मंत्री यह क्लाने की कृपा वारेंग कि :

- (क) क्या यह सच है कि नई दिल्ली स्थित पाकिस्तान के उच्चायकत का कार्यालय श्राजकल भारत विरोधी प्रचार का आहा बना हम्रा है ;
- (ख) क्या यह सच है कि पाकिस्तान के उच्चायकत के प्रथम सचिव ने २२ सितम्बर १६६४ को जामा मस्जिद के क्षेत्र में भारत विरोधा भाषण दिया, जिसमें उसने सामप्र-दायिक भावनाओं को उभारने का प्रयत्न विधा ; ग्रीर
- (ग) यदि हां, तो इस अकार की कार्य वाहियों को रोकने के लिए सरकार ने क्या कदम उठाये हैं ?

f[Anti-Indian Propaganda by Pakistan HIGH COMMISSION IN INDIA

- •440. SHRI G. K. KAPOOR: Will the Minister of EXTERNAL AFFAIRS >e pleased to state:
- (a) whether it is a fact that the iffice of the Pakistan High Commissioner in New Delhi has these days Decome a centre for carrying out pro-saganda against India;
- (b) whether it is a fact that the First Secretary to the Pakistan High
  - t [] Englsh translation.

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Commissioner made an anti-Indian speech in the Jama Masjid area on the 22nd September. 1964, wherein he tried to incite communal feelings; and

(c) if so, what steps have been taken by Government to check such activities?]

f [THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

वैदेशिक कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) पानिस्तान हाई कमिशन कुछ समय से प्रचार सामग्री वितरित कर रहा है।

- (ख) इस पर सरकार के पास कोई सूचना नहीं है।
- (ग) १० नवम्बर, १६६५ को भारत में सभी विदेशी मिशनों को भेजे गए एक नोट में सरकार ने उनसे यह सहयोग मांगा था कि उनके मिशनों की किसी भी एजेंसी के जरिये भारत के विरोध में ग्रथवा उसके प्रति श्रमैवीपूर्ण कोई प्रचार श्रथवा विज्ञापन प्रसारित न निया जाय।

(SHRIMATI LAKSHMI N. MENON): (a) The Pakistan High Commission has been circulating propaganda material for quite sometime.

- (b) Government have no information on this.
- (c) In a note sent to all Foreign Missions in India, on 10th November, 1964, Government have invited their cooperation in ensuring that no publicity or propaganda hostile to or unfriendly towards India is disseminated through any of the agencies of the Missions.]
  - f[ ] English translation.

to Ouestions ttE-FIXATION OF EMERGENCY RULES RE-GARDING POSTING OF ARMY PERSONNEL

f SHRI NIREN GHOSH: ,44. j Shri M. BASAVAPUN-NAIAH: L SHRI P. RAMAMURTI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the rules relating to the posting of personnel of the Indian Armed Forces have been relaxed due to emergency;
- (b) if so, what is the nature of the relaxation?

THE MINISTER OF DEFENCR (SHRI Y. B. CHAVAN): (a) There are no rules relating to the position of personnel of the Armed Forces but some working principles have been adopted and these have not been relaxed.

(b) Does not arise.

CHINESE INTRUSION IN LADAKH

- •451. SHRI MULKA GOVINDA REDDY: Will the Minister of DEFENCE be pleased to
- (a) whether it is a fact that recently the Chinese troops intruded into the demilitarised zone in Ladakh and set up stone cairns; and
- (b) if so, whether Government hav\* taken any steps in the matter?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) It is a fact that Chinese troops have from time to time intruded into the demilitarised zone in Ladakh. It is also a fact that the Chinese Government have set up 'stone cairns' at certain places in Ladakh along the so-called 'line of actual control'.

(b) Government of India hav\* lodged strong protests with the Chinese Government bringing out the facts of Chinese intrusion in the demilitarised zone in Ladakh. On 26th